

THE NATIONAL CAPITAL TERRITORY OF
DELHI LAWS (SPECIAL PROVISIONS)
SECOND (AMENDMENT) BILL, 2023

(AS PASSED BY THE HOUSES OF PARLIAMENT—

LOK SABHA ON 19TH DECEMBER, 2023
RAJYA SABHA ON 19TH DECEMBER, 2023)

ASSENTED TO
ON 24TH DECEMBER, 2023
ACT. No. 42 OF 2023

Bill No. 176-F of 2023

**THE NATIONAL CAPITAL TERRITORY OF DELHI LAWS (SPECIAL
PROVISIONS) SECOND (AMENDMENT) BILL, 2023**

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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BILL

*further to amend the National Capital Territory of Delhi Laws (Special Provisions)
Second Act, 2011.*

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as
follows:—

1. This Act may be called the National Capital Territory of Delhi Laws
(Special Provisions) Second (Amendment) Act, 2023.

Short title.

2. In the National Capital Territory of Delhi Laws (Special Provisions)
Second Act, 2011 (hereinafter referred to as the principal Act), in the long title, for
the figures “2023”, the figures “2026” shall be substituted.

Amendment of
long title.

Amendment of
Preamble.

3. In the principal Act, in the Preamble,—

(a) for seventh paragraph, the following paragraphs shall be substituted, namely:—

“AND WHEREAS the Development Control Norms for unauthorised colonies as provided in the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019, have been notified on the 8th day of March, 2022;

AND WHEREAS the process of conferring the ownership rights to the residents of unauthorised colonies and action as per the Development Control Norms for unauthorised colonies is under progress and will take time;”;

(b) seventeenth paragraph shall be omitted;

(c) in the last paragraph, for the figures “2023”, the figures “2026” shall be substituted.

Amendment of
section 1.

4. In section 1 of the principal Act, in sub-section (4), for the figures “2023”, the figures “2026” shall be substituted.

Amendment of
section 3.

5. In section 3 of the principal Act,—

(a) in sub-section (3), for the figures “2023”, the figures “2026” shall be substituted;

(b) in sub-section (4), for the figures “2023”, the figures “2026” shall be substituted.

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BILL

further to amend the National Capital Territory of Delhi Laws (Special Provisions)

Second Act, 2011.

(As passed by the Houses of Parliament)

